

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 29 / 2009-14
NEW DELHI: the 7th January, 2010

Subject: Amendment of paragraph 4.22.1 of HBP v1 for extension of Export Obligation Period (EOP) for advance authorisations issued for import of raw sugar.

In exercise of powers conferred under Para 2.4 of the Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol.1), 2009-14:-

1. 2nd Sub-paragraph of Paragraph 4.22.1 of HBP v1 shall be substituted by the following:

“For the Advance Authorisation (erstwhile licences) where raw sugar has been imported between 21.09.04 and 15.4.08, but the export obligation is yet to be fulfilled, the export obligation period stands automatically extended upto 31.03.2011 without payment of composition fee. Advance licence / authorisation holder has the option to pay the customs duty as applicable, on the date of import for the quantity of import proportionate to unfulfilled E.O. and get the case regularized accordingly.”

This issues in public interest.

Sd/-

(R.S. Gujral)

Director General of Foreign Trade and
Ex-officio Special Secretary to the Government of India

(Issued from File. No. 01/94/180/ Handbook v1 /AM10/PC 4)